



GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Srinagar/Jammu

Notification,

Jammu, the 21st December, 2017

SRO-520 In exercise of the powers conferred by the proviso to section 124 of the Constitution of Jammu & Kashmir, the Governor is pleased to make the following rules, namely:-

1. *Short title and commencement.* – (1) These rules may be called the Jammu & Kashmir Casual and Other Workers – Regular Engagement Rules, 2017.
(2) These rules shall come into force with immediate effect.
2. *Definitions.* – In these rules, unless the context otherwise requires:
 - (a) “Administrative Department” means the concerned Department in the Civil Secretariat;
 - (b) “Aadhar Based Biometric Identification & Skill Profiling of CSLWs” means their online registration/uploading of information in pursuance to Government Order No. 126-F of 2016 dated 28.04.2016;
 - (c) “CSLW” means a casual, seasonal or other worker who has been engaged through an appointment order or otherwise on daily rated basis for rendering casual/seasonal services in a department;
 - (d) “Empowered Committee” means the Committee to be constituted in the Finance Department in accordance with rule 6 of these rules;
 - (e) “Competent Authority” means the Government or any other authority to which the powers may be delegated;
 - (f) “Continuous Working” of a ‘CSLW’ means the working of a person after his initial engagement in a department continuously without any break except on account of holidays/Sundays and not more than two days break in a period of 90 calendar days;

Provided that continuous working in respect of a seasonal worker after his initial engagement shall mean his working for at least six months continuously in a calendar year, in consecutive years without any break except on account of holidays/Sundays and not more than two days break in a period of 90 calendar days.

- (g) "Department" means a Government Department.
- (h) "Government" means the Government of Jammu and Kashmir.
- (i) "GSA" means such Casual and Other Workers, once approved for regular engagement, will be designated as "Government Services Assistant".
- (j) "Other Workers" mean a/an:-
 - i. "Daily Rated Worker" engaged through an appointment order or otherwise on daily rated basis post imposition of ban viz 31.01.1994, for rendering daily wage services in a Department.
 - ii. "Hospital Development Fund (HDF) & Local Fund Workers" engaged through an appointment order or otherwise on consolidated honorarium and paid from Hospital Development Fund/Local Funds, for rendering services in a Department.
 - iii. "Left-out Adhoc/ Contractual/ Consolidated Worker" engaged through an appointment order or proper Government authorization on adhoc/ contract or consolidated basis for rendering service in a Department who does not fulfill the eligibility criteria prescribed under the Jammu and Kashmir Civil Services (Special Provisions) Act, 2010 for regularization.
 - iv. "NYCs and Land Donors" to be engaged as per procedure laid down under Rule 11 of these rules.
 - v. "Seasonal Worker" engaged through an appointment order or otherwise engaged on need basis for rendering seasonal services in a Department.
- j) "Rules" mean the Jammu & Kashmir Casual and Other Workers – Regular Engagement Rules, 2017.
- k) "Skilled worker" for the purpose of these rules means a worker performing a job which requires special skills, training etc and the

